



**SUPREME COURT OF INDIA**

No.F6/ACPanel/2023-2024/SCI (IIA)  
New Delhi, Dated 20<sup>th</sup> October, 2022

**NOTICE**

It is hereby notified that Senior Advocates, Advocates-on-Record and Non-Advocates-on-Record (having 10 years or more standing at the Bar as on the date of notification), who desire to be empanelled as Amicus Curiae, may submit their consent in Form 'A' appended to this Notice, for being considered for inclusion of their names in the fresh panel for appointment as *Amicus Curiae*, addressed to the undersigned, in Section II-A, Room No. 502, 5<sup>th</sup> Floor, B-Block, Additional Building Complex, Supreme Court of India, New Delhi-110001 (Ph: 011-23115856) or at the R&I Counter No. 17, Opposite UCO Bank, Main (old) Building of the Supreme Court of India **on or before 14<sup>th</sup> November, 2022.**

Those who are already in the panel (2020-2022) may also submit their fresh consent in Form 'A' afresh.

Form 'A' should be accompanied by a photocopy of the document/certificate showing their standing at the Bar for ten or more years as on the date of notification.

**[Meena Sarin]**

Addl. Registrar (Section II-A)

Copy to:

- (i) The Secretary, Supreme Court Bar Association with a request that this may be displayed on the Notice Board and uploaded on the website of the Bar Association for the information of the Members of the Bar.
- (ii) The Secretary, Supreme Court Advocates-on-Record Association with a request that this may be displayed on the Notice Board and uploaded on the website of the Association for the information of the Members of the Bar.
- (iii) The Secretary, Bar Council of India with a request that this may be uploaded on the website of Bar Council of India.
- (iv) The Secretaries of all State Bar Councils with a request that this may be uploaded on the website of State Bar Councils.
- (v) The Registrar Generals of all High Courts with a request that this may be uploaded on the website of High Courts.
- (vi) All the Notice Board outside the Court rooms.
- (iv) All concerned.

**FORM 'A'**

**CONSENT**

I,..... [Senior Advocate/Advocate-on-Record/Non-Advocate-on-Record], hereby give my consent for inclusion of my name in the fresh panel of advocates for being appointed as *Amicus Curiae* by the Supreme Court Registry.

My relevant details are appended below:

1. NAME :
2. DATE OF ENROLMENT AS ADVOCATE/  
ADVOCATE-ON-RECORD/  
DATE OF APPOINTMENT AS SENIOR  
ADVOCATE :
3. NAME OF BAR COUNCIL WHERE  
ENROLLED :
4. PLACE(S) OF PRACTICE DURING THE  
LAST TWO YEARS :
5. PERIOD FOR WHICH APPEARED AS  
AMICUS CURIAE BEFORE THIS COURT :
6. LANGUAGE(S) KNOWN :
7. ADDRESS OF CONTACT WITH MOBILE/  
TELEPHONE NUMBER(S) & EMAIL ID :
8. NAME/ADDRESS OF THE AUTHORISED  
PERSON TO WHOM COMMUNICATION  
CAN BE DELIVERED :

SIGNATURE

NAME: \_\_\_\_\_

DATE: ..